

[Sh. Ram Narain Singh]

tion of 'sale' and 'purchase', and unless the Constitution was amended, such transfer of goods could not be taxed.

As the same problem was faced by other States, the Central Government was approached for amending the Constitution, which was done by the 46th Amendment in February 1983. The power of levying tax on such transfers was given to Union Government. Thus, tax on consignment goods could be levied only by Central Government: either by amending the Central Sales Tax Act, 1956 or by passing another law. In the first four years, the necessity for levying the tax on inter-State consignment arose in view of the large scale evasion of tax taking place in the garb of branch transfer/consignment sales.

The Conference of Chief Ministers held in May, 1984 also approved the levy of tax on the consignment of goods taking place in the course of inter-State trade and commerce.

The joint meeting of the four Regional Councils for Sales Tax and State Excise Duties held on 30.9.1985 and 1.10.1985 also discussed this. This representatives of almost all the States, as also the Planning Commission and NDC requested Central Government to expedite the legislation on this account.

It is requested that the legislation be brought immediately.

**(xviii) Need to settle the demands of University and College Teachers**

**PROF NARAIN CHAND PARASHAR (Hamirpur):** The continued strike of college

and university teachers has created a very difficult situation, paralysing the entire academic activity in the university and colleges all over the country. While the teachers are demanding the end to multiplicity of grades as per Government's decision on Mehrotra Committee report and 100% Central assistance to the States for improving the salaries of the teachers, the Central Government is still not entering into negotiations. This rigidity on both sides should be eased out, through negotiations.

The Government should take the initiative and start a dialogue with the teachers, and the teachers should also respond and end the stalemate.

**(xix) Need to finalise the report of Journalists Wage Board at an early date**

**SHRI SAIFUDDIN CHOWDHARY (Katwa):** Sir, The Journalists' Wage Board was appointed on 17th July 1985 in response to the long-standing demand of the journalist community of the country. The term of the Board was one year. But it failed to submit its report in time, and its term was extended for another six months i.e. upto 31st August 1987. The extended term is to expire within a few days. But it is a matter of great concern that the Committee has not yet completed its hearing, thereby causing great apprehension in the minds of the Journalists.

I urge upon the Government to realize the resentment of the journalists about this delay by the Wage Board, and see to it that the Wage Board finalizes its report without any delay.